HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

TUESDAY, THE TWENTY SECOND DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 440 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 29/01/2025 in W.P.No. 2333 of 2025 on the file of the High Court.

Between:

Tanzeem -Ul- Masajid, Siddipet, A society registered under the Societies Registration Act Vide Regisration No. 414 of 2010 dated 03-08-2010 Registered address at H. No. 10-1-27, Beside Makka Masjid, Charwadan, District Siddipet, represented by its president Mohammed Ajaz Hafeez, S/o. Mohammed Sirajuddin

...APPELLANT

AND

1. Tanzeem- Ul- Masajid, Siddipet Committee,, Regd. Society Vide No. 414/2010 (old) and 284/2023 (new) Rep by its President Sri Mohammed Ziauddin Asif, S/o. Mohd. Yousufuddin, aged about 40 years, Occ.- Business, Office at H. No. 10-1-27, Charwadan Street, Siddipet Town and District
2. The State of Telangana, Rep by its Principal Secretary, Municipal Administration and Urban Development Department Secretariat, Hyderabad
3. The Siddipet Municipality, Rep by its Commissioner Siddipet District
4. The Commissioner of Police, Siddipet Commissionerate Siddipet, Siddipet District

...RESPONDENTS

IA NO: 4 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the order dated 29-01-2025 passed in WP No. 2333 of 2025 on the file of this Hon'ble Court, pending disposal of the Writ Petition, in the interest of justice and pass

Counsel for the Appellant: SRI DIDA VIJAYA KUMAR

Counsel for the Respondent No.1: SRI MOHD ASIFUDDIN

Counsel for the Respondent No.2: GP FOR MCPL ADMN & URBAN DEV

Counsel for the Respondent No.3: SRI PUTTA KRISHNA REDDY,
SC FOR MCPL

Counsel for the Respondent No.4: GP FOR HOME

The Court delivered the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.440 of 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri D.Vijaya Kumar, learned counsel for the appellant, seeks to withdraw this writ appeal with the liberty to the appellant to challenge the order dated 19.02.2025 in appropriate proceedings.

2. The other side has no objection.

3. Accordingly, the writ appeal is **dismissed as withdrawn** with liberty prayed for. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-K.SAILESHI
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

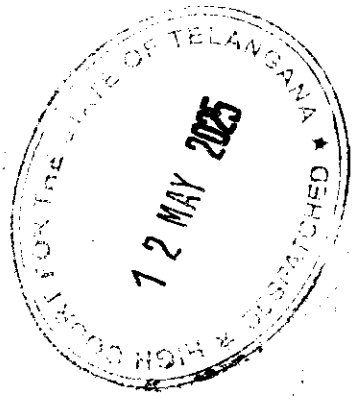
1. One CC to SRI DIDA VIJAYA KUMAR, Advocate [OPUC]
2. One CC to SRI MOHD ASIFUDDIN, Advocate [OPUC]
3. One CC to SRI PUTTA KRISHNA REDDY, SC FOR MCPL [OPUC]
4. Two CCs to GP FOR MCPL ADMN & URBAN DEV, High Court for the State of Telangana at Hyderabad [OUT]
5. Two CCs to GP FOR HOME, High Court for the State of Telangana at Hyderabad [OUT]
6. Two CD Copies

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HIGH COURT

DATED:22/04/2025



JUDGMENT

WA.No.440 of 2025

DISMISSING THE WRIT APPEAL

AS WITHDRAWN,

WITHOUT COSTS

(10)

PA
29/4/25